

श्री मनोराम बागड़ी (मथुरा) .
अध्यक्ष जी, मैं जानकारी चाहता हूँ—आप ने अभी "कांग्रेस-भाई का एनाउन्समेंट किया है, कांग्रेस-भाई का क्या मतलब है, जरा कांग्रेस-भाई की परिभाषा कर दीजिये। जनतन्त्र में जिन्दा आदमी के नाम पर पार्टी नहीं दुआ करती है और हमारे यहां तो संसदीय पद्धति है—इस के अन्दर आप ने कांग्रेस-भाई कैसे कहा है, जरा इस का विश्लेषण कर दीजिये।

MR. SPEAKER: That subject is over.

श्री मनोराम बागड़ी : आप मुझे यह बतलाइये कि कांग्रेस-भाई का क्या मतलब है ? क्या यह किसी व्यक्ति के नाम से है, यह कांग्रेस-भाई कैसे है ?

SHRI KANWAR LAL GUPTA (Delhi Sadar): Suppose some signatures are found wrong and they deny it . . . (Interruptions).

MR. SPEAKER: The Office has compared it and I have passed orders.

AN HON. MEMBER: Nobody can question when a Member has been elected on Cong(I) ticket; you must not allow that to go on record.

MR. SPEAKER: I have recognised that party.

SHRI K. LAKKAPPA (Tumkur): Regarding adjournment motion....

MR. SPEAKER: So far as, the adjournment motion is concerned, it is still under my consideration; I will pass orders in the course of the day.

SHRI K. LAKKAPPA: I gave a notice of a call attention motion on fabulous wealth being sold in Bombay, reported in the Press.

MR. SPEAKER: I cannot recall all the things; I do not know.

Now papers to be laid on the Table.

12.46 hrs.

PAPERS LAID ON THE TABLE
REPORT OF WORKING GROUPS ON
AUTONOMY FOR AKASHVANI AND
DOORDARSHAN

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Working Group on Autonomy for Akashvani and Doordarshan (Volumes I and II). [Placed in Library. See No. LT-1733/78].

Employees' Family Pension (Amendment) Scheme, 1978.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Employees' Family Pension (Amendment) Scheme, 1978. (Hindi and English versions) published in Notification No. G.S.R. 101 in Gazette of India dated the 4th February, 1978 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. (Placed in Library. See No. LT-1734/78).

PASSPORTS (SECOND AMENDMENT)
RULES AND STATEMENT RE. ACCEPTANCE
OF TENDERS BY INDIAN MISSIONS AT
LONDON AND WASHINGTON

THE MINISTER OF STATE IN
THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): I beg to lay on the Table:—

(1) A copy of the Passports (Second Amendment) Rules, 1977, (Hindi and English versions) published in Notification No. G.S.R. 734(E) in Gazette of India dated the 7th December, 1977, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-1735/78].

(2) A statement (Hindi and English versions) of cases in which lowest tenders have not been accepted